

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
CP. No. 85/241-242/PB/2023

IN THE MATTER OF:

Amarjeet Kaur Malik & Others ... Applicant/Petitioner
Vs
Tulip Institutional Services Private Limited ... Respondent

Order under Section 241(1), 242(4) of the Companies Act, 2013.

Order delivered on 18.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Mayank Mishra, Mr. Raunak Singh, Advs.
For the Respondent : Mr. Arvind Nayar Sr. Advocate, Mr. Sahil Sethi, Mr.
Samriddh Bindal Mr. Vikash Kumar and Mr. Akshay
Joshi advocate for Respondent No. 2 and 3
Mr. Kunal Godhwani, Advocates for R4

ORDER

CA-334/2024

Ld. Counsel Mr. Bishwajit Dubey appeared physically and pressed for an order on 'prayer h' in the application. prayer 'h' is extracted below:

'h) Direct appointment of an independent auditor or the office of the regional director or any other independent agency to conduct inspection and forensic audit of the business, corporate and financial affairs of the Company for the last three financial years i.e., FY 2020-21, FY 2021-22, FY 2022-23 and from 31.03.2023 till the date of the audit;'

Ld. Sr. Counsel Mr. Arvind Nayar for respondent nos. 2 and 3 appeared through VC and sought time for a physical hearing in the matter.

At the request and by consent of the other side, list the matter **on 09.05.2024** along with all other pending applications.

Meantime, parties are directed to submit hard copies of all the pleadings and also upload them on the case information system of this Tribunal along with a brief list of dates and events.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak – 18.04.2024